

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2
(IB)-947(PB)/2020

IN THE MATTER OF:

State Bank of India

.... Applicant/petitioner

Vs.

Shagufta Khan

.... Respondent

Order under Section 95 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.09.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant(s):-

Mr. Abhishek Anand, Mr. Sumit Bindal,
Advs. For RP

ORDER

On the application moved under Section 95 of the Code by a creditor through and RP for appointment of the RP as stated under Section 97 of the Code, the counsel appearing on behalf of respondent having stated that copy of the petition has not been received by him as stated under Section 95(5) of the Code, for which the applicant counsel has stated that he shall supply the copy of the petition and come back, ^{in view thereof, &} the applicant may supply copy to the respondent to the email id ^{id} provided by the respondent counsel.

List for further hearing on 06.10.2020.

SD/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

SD/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)